

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R. Krishnamoorthy, Member**

**Petition No. 15/2007
(Suo motu)**

In the matter of

Revision of UI Vector

ORDER

The Commission, in exercise of its powers under Section 178 of the Electricity Act, 2003 had specified the revised charges for UI transactions based on average frequency of time block, vide notification No.L-7/25(5)/2003-CERC dated 26.4.2007, the detailed reasons for which are contained in the `Statement of Reasons' of the same date. The revised UI rates applicable from 30.4.2007 as per the Notification dated 26.4.2007 are as under:

"Average frequency of time block (Hz)		UI Rate
Below	Not below	(Paise per kWh)
----	50.50	0.0
50.50	50.48	6.0
50.48	50.46	12.0
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49.84	49.82	204.0
49.82	49.80	210.0
49.80	49.78	219.0
49.78	49.76	228.0
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49.54	49.52	336.0
49.52	49.50	345.0
49.50	49.48	361.0
49.48	49.46	377.0
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49.04	49.02	729.0
49.02	-----	745.0

(Each 0.02 Hz step is equivalent to 6.0 paise/kWh in the 50.5-49.8 Hz frequency range, to 9.0 paise/kWh in the 49.8-49.5 Hz frequency range, and to 16.0 paise/kWh in the 49.5-49.0 Hz frequency range.)"

2. Uttar Pradesh Power Corporation Limited has filed a writ petition, being WP No.3014/2007/MB before the Lucknow Bench of Hon'ble High Court of Judicature at Allahabad. The Hon'ble High Court by its order dated 21.5.2007 has stayed the Notification dated 26.4.2007 till the next date of listing. The petition has been ordered to be listed in the second week of July 2007.

3. In the context of above order of the Hon'ble High Court, enquiries have been received from certain quarters on the applicability of the stay order passed by the Hon'ble High Court, in particular, whether the stay granted will apply to the utilities other than Uttar Pradesh Power Corporation Limited.

4. The issue has been considered. In view of the stay of the Notification dated 26.4.2007 by the Hon'ble High Court, the revised UI rates cannot be charged from or paid to any utility. Therefore all the utilities will be charged and paid for their UI at the rates applicable prior to 30.4.2007.

5. However, since the Notification dated 26.4.2007 has only been stayed at present, there appears to be no objection to prepare a parallel set of UI accounts based on the Notification dated 26.4.2007 for the purpose of record. Therefore, the accounts prepared based on the Notification dated 26.4.2007 can be sent to the utilities concerned for their information only, but the recovery and payments according to them have to be held in abeyance, and will be subject to the outcome of the proceedings pending before the Hon'ble High Court.

6. All concerned need to be suitably informed.

Sd/-
(R. KRISHNAMOORTHY)
MEMBER
New Delhi dated the 6th June, 2007

Sd/-
(BHANU BHUSHAN)
MEMBER